## GOVERNMENT OF INDIA COMMERCE AND INDUSTRY LOK SABHA

UNSTARRED QUESTION NO:4074
ANSWERED ON:19.12.2011
SEZS IN BACKWARD DISTRICTS
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## Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) the reasons for not setting up the SEZs in the backward regions of the country like Bihar etc.;
- (b) whether the Government has any proposal to set up Special Economic Zones in all the backward districts of the country;
- (c) if so, the details of the SEZs to be set in Bihar, Rajasthan and Maharashtra under this scheme; and
- (d) the time by which the final decision is likely to be taken in this regard?

## **Answer**

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA)

- (a) & (b): In terms of the SEZ Act, 2005, a Special Economic Zone may be established either jointly or severally by the Central Government, State Government or any person for manufacture of goods or rendering services or for both or as a Free Trade Warehousing Zone. Such proposals duly recommended by the concerned State Government/ Union Territory Government are considered by the Board of Approval for SEZs.SEZs being set up under the SEZ Act, 2005 are primarily private investment driven.
- (c) & (d): The details of SEZs set up in Maharashtra and Rajasthan are as under:

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State Formal Notified Exporting SEZs (Central Govt. +
Approvals SEZs State Govt./Pvt. SEZs + notified
SEZs under the Act, 2005)

Maharashtra 102 63 18

Rajasthan 10 9 4
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No proposal for setting up of SEZ recommended by the Govt. of Bihar is pending with this Department.